

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS

- 1 Shri M. Ananthasayanam Ayyangar (*Chairman*).
2. Shri Nemi Chandra Kasliwal.
3. Shri P. Natesan.
4. Shri Raghunath Singh.
5. Shri Nageshwar Prasad Sinha.
6. Shrimati Animu Swaminadhan.
7. Shri Choithram Partabrai Gidwani.
8. Dr. Natabar Pandey.
9. Shri Tridib Kumar Chaudhuri.
10. Shri Ganesh Sadashiv Altekar.
11. Shri Goswamiraja Sahdeo Bharati.
12. Shri Narendra P. Nathwani
13. Shri C. R. Basappa.
14. Shri B. H. Khardekar.
15. Shri T. B. Vittal Rao.

SECRETARIAT

1. Shri N. C. Nandi—*Deputy Secretary*.
2. Shri V. Narasimhan—*Under Secretary*.

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ON behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present this, their Twenty-fifth Report.

2. The Committee met on the 28th March, 1955 for allocation of time for discussion of nine Bills (*vide* Appendix) under Rule 44(1) (c) of the Rules of Procedure. The Committee also considered a letter received from Shri Fulsinhji B. Dabhi requesting that the categorisation of his Bill [*viz.*, Caste Distinctions Removal Bill] might be changed from category B to category A.

I. Allotment of time to Bills

3. The members-in-charge of the nine Bills for which allocation of time was to be made had been invited to be present at the meeting. Two members, Shri Fulsinhji B. Dabhi and Shri T. B. Vittal Rao, attended the meeting.

4. The Committee having considered all aspects, allotted time for each Bill as shown in the Appendix.

II. Reclassification of Bills

5. The Committee then considered a letter from Shri Fulsinhji B. Dabhi requesting that the categorisation of his Bill *viz.*, the Caste Distinctions Removal Bill, might be changed from Category B to category A. The Bill had been placed in category B by the Committee in their Eighth Report.

6. After considering the letter and also hearing the point of view of the member-in-charge of the Bill, the Committee decided to recommend that in view of the importance of the subject-matter of the Bill in the present context as explained by the member the Bill might be reclassified and placed in Category A.

III. Recommendations

7. The Committee recommend:—

- (i) that the time allotted by the Committee for the discussion of each of the nine Bills included in the Appendix be agreed to by the House; and
- (ii) that the original classification of the Caste Distinctions Removal Bill by Shri Fulsinhji B. Dabhi may be changed from category B to category A.

NEMI CHANDRA KASLIWAL.

NEW DELHI,

The 30th March, 1955.

APPENDIX I
Allocation of time for discussion of Bills

| S. No. | The name of the Bill and the member-in-charge | Time allotted by the Committee |
|--------|--|---|
| 1 | Indian Registration (Amendment) Bill (<i>Amendment of section 21</i>) by Shri S.V. Ramaswamy. (Bill No. 76 of 1952). | 1 hour ✓ |
| 2 | Mines (Amendment) Bill (<i>Amendment of sections 33 and 51</i>) by Shri T. B. Vittal Rao. (Bill No. 1 of 1955). | 1½ hours ✓ |
| 3 | Universities (Extension of Jurisdiction to other States) Bill by Shri Sivamurthi Swami. (Bill No. 126 of 1952). | 1 hour. ✓ |
| 4 | Funeral Reforms Bill by Shri Shankar Rao Telkikar. (Bill No. 38 of 1954). | ½ hour. ✓ |
| 5 | Restraint of Dowry Bill by Shrimati Renu Chakravarty. (Bill No. 67 of 1952). | 1 hour. ✓ |
| 6 | Caste Distinctions Removal Bill by Shri Fulsinhji B. Dabhi. (Bill No. 2 of 1954). | 3 hours. |
| 7 | Training and Employment Bill by Shri Diwan Chand Sharma (Bill No. 40 of 1953). | 1 hour ✓ |
| 8 | Women's and Children's Institutions Licensing Bill by Her Highness Rajmata Kamlendu Mati Shah and Shrimati Indira A. Maydeo. | ½ hour. |
| 9 | Unemployment Relief Bill (Bill No. 57 of 1953) by Shri V. P. Nayar. | The recommendation made by the Committee in their Seventeenth Report not to allot any time to this Bill as it required the recommendation of the President for its consideration by the House has already been agreed to by the House on the 10th December, 1954. |

APPENDIX II

Motion re: Adoption of the Twenty-fifth Report of Committee on Private Members' Bills and Resolutions.

The following motion was moved by Shri Nemi Chandra Kasliwal and was adopted by the House on the 2nd April, 1955:—

“That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1955.”

[L.S. Deb. dated 2nd April, 1955.]